

1./ 6.11.96. Shri S.N. Tiwary, the counsel for the applicant.

Receipt of notices  
for respondents No.  
1 to 5 served to  
Sr. Standing Counsel  
filed by the  
Counsel of the  
Applicant. Receipt  
in file.  
11/11/96

Heard. Admit. Issue notices to the respondents to file their W/S within four weeks. Rejoinder, if any, may be filed within two weeks thereafter. Requisites to be filed within one week from today. List it on 24.12.96 before the Registrar for completion of pleadings.

/CBS/

(K.D. Saha)  
Member (A)

(V.N. Mehrotra)  
Vice-chairman

2./ 24.12.96. Notices to the respondents No. 1 to 5 have been served to the Sr. Standing Counsel for the respondents. W/S has not been filed. List this case on 10.2.97 for W/S.

/CBS/

(M.L. Paswan)  
Registrar I/C.

3/10.2.1997

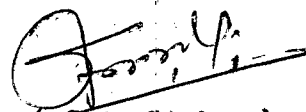
None for the parties. W/s has not been filed as yet. Put up on 6.3.1997 for filing W/s.

MPS.

(S.P. Sinha)  
Dy.Registrar I/c

4/6.3.1997

The learned counsel for the applicant is present. None for the respondents. W/s has not yet been filed. Put up on 17.4.1997 for filing W/s.

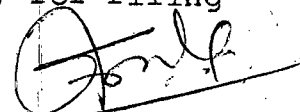


( S. P. Sinha )  
Dy.Registrar I/c

MPS.

5/17.4.1997

The learned counsel for the applicant is present. None for the respondents. W/s has not yet been filed. Put up on 16.5.1997 for filing W/s as a last chance.

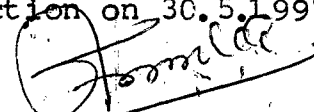


( S. P. Sinha )  
Dy.Registrar I/c

MPS.

6/16.5.1997

The learned counsel for the applicant is present. None for the respondents. No W/s has yet been filed though sufficient time was given therefore. In the circumstances, let it be listed before the Hon'ble Bench for direction on 30.5.1997.

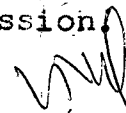


( S. P. Sinha )  
Dy.Registrar I/c

MPS.

7/30.05.97

List on 13.07.1997 for admission.



( V. N. Mehrotra )  
vice-Chairman

SKJ

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PATNA BENCH PATNA

Order Sheet

DA 263/96

..... Application No..... 199 in.....

Applicant (s) ..... Respondent (s) .....

Advocate for Applicant (s) ..... Advocate for Respondent (s) .....

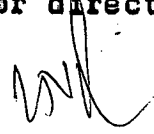
Note of Resistry

Orders of the Tribunal

8  
14.7.97

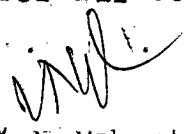
CM

Written statement has not been filed. Four weeks time is allowed for filing written statement. Rejoinder may be filed two weeks thereafter. List on 2.9.97 for direction.

  
(V.N. Mehrotra)  
Vice-Chairman

9/02.09197

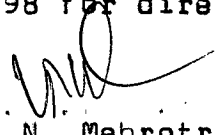
W/s has not been filed so far. Four weeks further time is allowed for the same. Rejoinder may be filed within two weeks thereafter. List for direction on 05.11.1997.

  
(V.N. Mehrotra)  
Vice-Chairman

SKJ

10./ 5.11.97.

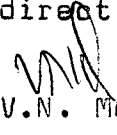
W/S not filed so far. Four weeks further time is allowed for the same. Rejoinder may be filed within two weeks thereafter. List it on 13.1.98 for direction.

  
(V.N. Mehrotra)  
Vice-chairman

/CBS/

11./ 13.1.98.

W/S not filed so far. Four weeks further time is allowed for the same. Rejoinder may be filed within two weeks thereafter. List it on 19.3.98 for direction.


  
(V.N. Mehrotra)  
Vice-chairman

/CBS/

12/19.3.98

List on 1.6.98 for direction.

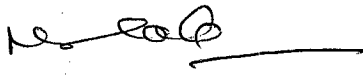
SKS


  
( L.R.K. Prasad )  
Member (A)

13/1.6.98

Counsel for the Respondents prays for time. Two weeks\* further time is allowed to file W.S. Rejoinder, if any, be filed, within three weeks thereafter. List on 1st September, 1998 for direction.

SKS

  
( L.R.K. Prasad )  
Member (A)

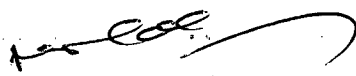
  
( V.N. Mehrotra )  
Vice-Chairman

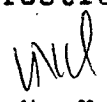
14./ 1.9.98.

Shri K.P. Mishra, the counsel for the applicant.

W/S not filed so far. Four weeks further time is allowed for the same. Rejoinder may be filed within three weeks thereafter. List it on 27.11.98 for direction.

/CBS/

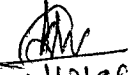
  
(L.R.K. Prasad)  
Member (A)

  
(V.N. Mehrotra)  
Vice-chairman

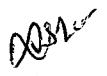
15./ 27.11.98.


Shri S.N. Tiwary, the counsel for the applicant.

W/S not filed so far. Shri V.M.K. Sinha states that W/S has already been filed. However, it is not on record. The office is directed to check up and place the same on ~~file~~ record, if filed. As the case was admitted in 96, list it on 4.3.99 for hearing.

W/S filed  
on 16.12.98  
  
16/12/98

/CBS/


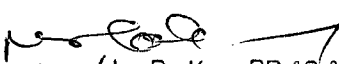
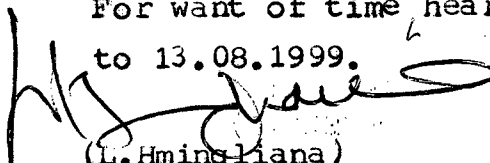

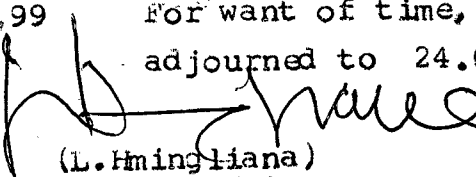
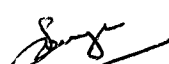
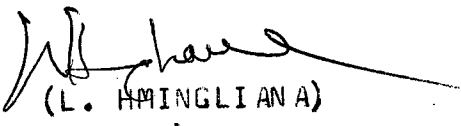

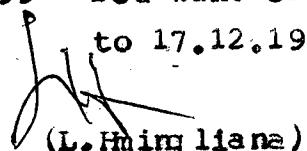
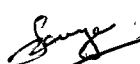
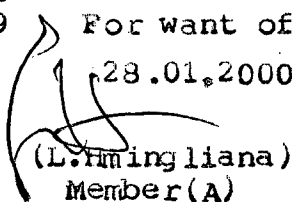

  
(LAKSHMAN JHA)  
MEMBER (J)

  
(L.R.K. PRASAD)  
MEMBER (A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PATNA BENCH PATNA

Order Sheet

Application No. ....199 in - ...  
Applicant (s) ... Respondent (s) ...  
Advocate for Applicant (s) ... Advocate for Respondent (s) ...

Note of Resistry	Orders of the Tribunal
	OA - 263/96
16./ 8.3.99.	Shri S.N. Tiwary, the counsel for the applicant. List it on 18.5.99 for hearing as prayed for.  <div style="display: flex; justify-content: space-between;"> <div style="text-align: center;">                       (LAKSHMAN JHA) MEMBER (J)                 </div> <div style="text-align: center;">                       (L.R.K. PRASAD) MEMBER (A)                 </div> </div>
/CBS/	
17/18.05.99	For want of time <sup>the</sup> hearing is adjourned to 13.08.1999.  <div style="display: flex; justify-content: space-between;"> <div style="text-align: center;">                       (L. Hmingliana) Member (A)                 </div> <div style="text-align: center;">                       (S. Narayan) Vice-Chairman                 </div> </div>
SKJ	
18/13.08.99	For want of time, the hearing is adjourned to 24.09.1999.  <div style="display: flex; justify-content: space-between;"> <div style="text-align: center;">                       (L. Hmingliana) Member (A)                 </div> <div style="text-align: center;">                       (S. Narayan) Vice-Chairman                 </div> </div>
SKJ	
19./ 24.9.99.	For want of time, list it on 29.10.99 for hearing.  <div style="display: flex; justify-content: space-between;"> <div style="text-align: center;">                       (L. HMINGLIANA) MEMBER (A)                 </div> <div style="text-align: center;">                       (S. NARAYAN) VICE-CHAIRMAN                 </div> </div>
/CBS/	
20/29.10.99	For want of time, the hearing is adjourned to 17.12.1999.  <div style="display: flex; justify-content: space-between;"> <div style="text-align: center;">                       (L. Hming liana) Member (A)                 </div> <div style="text-align: center;">                       (S. Narayan) vice-Chairman                 </div> </div>
SKJ	
<del>21/17.12.99</del>	
21/17.12.99	For want of time, the hearing is adjourned to 28.01.2000.  <div style="display: flex; justify-content: space-between;"> <div style="text-align: center;">                       (L. Hmingliana) Member (A)                 </div> <div style="text-align: center;">                       (S. Narayan) Vice-Chairman                 </div> </div>
SKJ	

22/28.1.2000

Shri S. N. Tiwary, counsel for the applicant.

As D.B. is not available, list it for hearing on 31.1.2000.



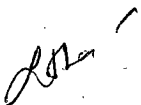
( L.R.K. Prasad )  
Member (A)

MES.

23/31.1.2000 Sh. S.N. Tiwary, counsel for the applicant.

Sh. S.C. Jha, ASC, for the respondents.

Sh. Tiwary states that during the pendency of this OA the reliefs have already been <sup>granted</sup> redressed ~~since the reliefs have already been redressed and the applicant does not wish to press that~~ In view of the matter, this OA is disposed of accordingly.



AKJ

(L.JHA)  
MEMBER (J)



(L.R.K. PRASAD)  
MEMBER (A)